

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

CURATIVE PETITION (CIVIL) NO. OF 2026
(Diary No(s). 13638/2025)

IN

REVIEW PETITION (CIVIL) NO.277 OF 2025

IN

CIVIL APPEAL NO.2646 OF 2009

MEDICO LEGAL SOCIETY OF INDIA

PETITIONER(S)

VERSUS

BAR OF INDIAN LAWYERS & ORS.

RESPONDENT(S)

O R D E R

1. Application for hearing in open Court is rejected.

2. We have gone through the curative petition and the relevant documents.

3. In our opinion, no case is made out within the parameters indicated in the decision of this Court

in ***Rupa Ashok Hurra v. Ashok Hurra & Another,***
(2002) 4 SCC 388.

4. The Curative Petition is, therefore, dismissed.

5. Pending application(s) shall stand disposed of.

.....J.
(VIKRAM NATH)

.....J.
(B.V. NAGARATHNA)

.....J.
(M.M. SUNDRESH)

.....J.
(PRASHANT KUMAR MISHRA)

.....J.
(K.V. VISWANATHAN)

NEW DELHI,
SEPTEMBER 09, 2026

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CURATIVE PETITION(CIVIL) Diary No(s). 13638/2025
IN
REVIEW PETITION (CIVIL) NO.277 OF 2025
IN
CIVIL APPEAL NO.2646 OF 2009

MEDICO LEGAL SOCIETY OF INDIA

Petitioner(s)

VERSUS

BAR OF INDIAN LAWYERS & ORS.

Respondent(s)

IA No. 64771/2025 - APPLICATION FOR LISTING CURATIVE PETITION IN
OPEN COURT

IA No. 64772/2025 - APPLICATION FOR PERMISSION

IA No. 64773/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 09-09-2026 This matter was circulated today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

By Circulation

UPON perusing papers the Court made the following
O R D E R

Application for hearing in open Court is
rejected.

The Curative Petition is dismissed in terms of
the signed order.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)